

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/427/ (IB)/2017
NAME OF THE PETITIONER(S) : M.K SONS ENGINEERING PVT LTD
NAME OF THE RESPONDENT(S) : EASUN REYOLLE LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Deepa. M for Adv. B. Shanaraj	Counsel for Petitioner	Deepa
2.	S. ELANBHARATHI	Respondent	S. Elan

ORDER

Counsel for both the parties present. Counsel for Respondent submitted that time be granted for settling the outstanding debt of the Operational Creditor. At request, time is enlarged with the direction to file the schedule of payment by next date of hearing and also make possible payment by way of DD. Put up on 11.08.2017 at 10.30 A.M.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

ghk

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)